

THE PRESS COUNCIL (REPEAL) ACT, 1976

No. 24 OF 1976.

[11th February, 1976.]

An Act to repeal the Press Council Act, 1965 and to provide for certain matters incidental thereto.

BE it enacted by Parliament in the Twenty-seventh Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Press Council (Repeal) Act, 1976.

(2) It shall be deemed to have come into force on the 1st day of January, 1976.

Definitions.

2. In this Act, unless the context otherwise requires,—

(a) "appointed day" means the 1st day of January, 1976;

(b) "Press Council" means the Press Council of India established under section 3 of the Press Council Act, 1965.

Repeal of Act 34 of 1965 and dissolution of Press Council.

3. On the appointed day, the Press Council Act, 1965, shall stand repealed, and the Press Council shall stand dissolved.

34 of 1965.

4. On the dissolution of the Press Council,—

Conse-
quential
provi-
sions.

(a) all monies and other property of whatever kind (including the Fund of the Press Council) owned by, or vested in, the Press Council, immediately before the appointed day shall, on the appointed day, stand transferred to and vest in the Central Government;

(b) subject to the provisions of clause (d), any suit, appeal or other proceeding of whatever nature pending immediately before the appointed day before any court or other authority in which the Press Council is a party shall, on the appointed day, abate;

(c) any proceeding of whatever nature pending immediately before the appointed day before the Press Council shall, on the appointed day, abate;

(d) all liabilities and obligations of the Press Council of whatever kind and subsisting immediately before the appointed day, shall, on and from the appointed day, be deemed to be the liabilities or obligations, as the case may be, of the Central Government, and any proceeding or cause of action pending or existing immediately before the appointed day by or against the Press Council in relation to such liability or obligation may, as from the appointed day, be continued and enforced by or against the Central Government;

(e) any thing, or any action, which ought to have been done or taken by the Press Council before the appointed day with respect to the termination of service of its employees or with respect to any matter in relation thereto or arising therefrom, but not so done or taken by that Council, may, on and from the appointed day, be done or taken by the Central Government.

26 of 1975.

5. (1) The Press Council (Repeal) Ordinance, 1975, is hereby repealed.

Repeal
and
saving.

(2) Notwithstanding such repeal, anything done or any action taken under section 4 of the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act.